

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3483

ANSWERED ON:14.08.2001

REHABILITATION OF CHILDREN OF WOMEN PRISONERS

GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI;Y.S. VIVEKANANDA REDDY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Supreme Court has advised the Government to lay down the guidelines to help the children of women prisoners lodged in jails;
- (b) if so, the details in this regard;
- (c) whether the Union Government have decided to frame a scheme for the rehabilitation of such children;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be implemented ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( I.D. SWAMI )

(a) & (b): I.A. No 1 and I.A. No 7 in Writ Petition (Civil) No. 559 of 1994 entitled R.D. Upadhyay Vs State of Andhra Pradesh and Others, through which the attention of the Supreme Court has been drawn to the plight of little children on account of arrest of their mothers for certain criminal offences are pending before the Supreme Court. The Supreme Court has not yet delivered its judgment in the aforesaid Interim Applications.

(c) to (e): `Prisons` is a State subject as per the Constitution of India. Prison management is, therefore, the responsibility of the State Governments. No proposal is under consideration of Central Government for rehabilitation of the children, who are lodged in jail with their prisoner mothers.